BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 7/7/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

Name of the Company:

Indiabulls Housing Finance Ltd

V/s.

Neeru Cotton Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. TARAK DAMANI ADV FOR FINANCIAL Jacaly

Learned Advocate Mr. Tarak Damani i/b Learned Advocate Mr. B K Damani present for Financial Creditor/Petitioner. None present for Respondent.

Petitioner is directed to serve notice of date of hearing along with copy the petition on Respondent along with copy of order by Registered post / speed post with acknowledgment due and file proof of service.

Respondent shall file its objections, if any, within one week from the date of service of notice serving a copy in advance to petitioner.

List the matter on 29.01.2018 for objection of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 11th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL